[Dr. C, S. Silvera]

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centre is not able to cater to even one-third of the population of Mizoram. The Union territory of Mizoram is situated in between Burma on the eastern side and Bangladesh on the western side, and these neighbouring countries have very powerful TV centres. The whole of Mizoram can view the TV programmes of Bangladesh. Even though the people of South Mizoram want to see the Door-darshan programmes and to see the President and the Prime Minister of India on TV and also our national programmes, they are not able to do so because of a very weak TV relay centre in the Union territory. I would request the Government to look into the matter and take suitable action and open a relay 0] at Lunglei so that the whole of Mizoram could see the Doordarshan programmes. As I have already said, though the people there want to see the Doordarshan programmes, they are not able to do so in the absence of a powerful TV relay centre. I would request the Government particularly the hon. Minis- [ter for Information anj Broadcasting, to look into the matter and take this up as an urgent matter. Thank you.

THE SUGAR UNDERTAKINGS (TAKING OVER OF MANAGEMENT) AMENDMENT BILL, 1985

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, I beg to move:

"That the following amendment made by the Lok Sabha in the Sugar Undertakings (Taking Over of Management) Amendment Bill, 1985, be taken in!o consideration, namely:—

Enacting Formula

That at page 1, line 1, *for* Thirty-*fifth substitute* "Thirty-sixth"

Sir, this amendment has become necessary because the Bill was passed in the 35th year of the Republic and by the time it went to the Lok Sabha we had entered the 36th year of the Republic. *The question was put and the* v was *adopted*.

RAO BIRENDRA SINGH; Sir I beg to move:

"That the amendment made by the Lok Sabha in the Bill be agreed to."

The question was put and the motion adopted.

THE GANGTOK MUNICIPAL COR-PORATION (AMENDMENT) BILL, 1985

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GAFOOR): Sir, I beg to move:

"That the following amendment made by the Lok Sabha in the Gangtok Municipal Corporation (Amendment) Bill, 1985 be taken into consideration, namely:—

Enacting Formula

That at page 1, line 1, for TMryt-fifth" substitute Thirty-sixth'.

The question was put and the motion was adopted.

SHRI ABDUL GAFOOR; Sir, I beg to move:

'That *I'ae* amendment made by the Lok Sabha in the Bill be agreed to."

The question was put and the motion was adopted.

THE CONSTITUTION (FIFTY-SECOND AMENDMENT) BILL, 1985

MR. CHAIRMAN. Mr. Asoke Sen. Before you proceed, I want to inform the Members about the procedure.

Hon. Members, are aware, the Constitulion (Fifty-second Amendments Bill, 1985, as passed by the Lok Sabha, will be taken in this House today for consideration and passing. The Bill has to be passed by a special majority as required by article 358 of the Constitution. To enable the Members to be present at the